

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-102**  
IB- 582/ND/2020

**IN THE MATTER OF:**

Sparta Global Projects Pvt Ltd  
**Vs**  
RoC

....Applicant

....Respondent

**SECTION**

U /s. 9 of (IBC)

Order delivered on 24.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENT:**

For the Applicant : Adv. Arjun Agarwal  
For the Respondent :

**ORDER**

After some arguments, Ld. Counsel for petitioner submitted that he sent the demand notice upon e-mail address of the company and the copy of the same is also sent to e-mail address of directors of the company mentioned at MCA Website.

Ld. Counsel for petitioner is directed to comply order 9(3)(b) to show that to whom the demand notice was delivered. Let the same be filed by filing supplementary affidavit three days before the next date of hearing. List the case on **06.03.2020**.

  
(K.K. VOHRA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)